

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 116
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd.

.... Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 27.11.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Akash Jandial & Mr. Rahul Shukla, Advs. for
RP

ORDER

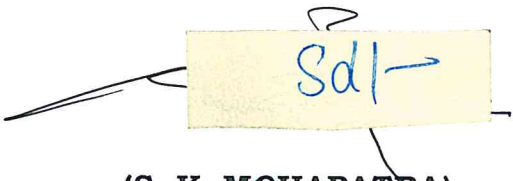
CA-1178(PB)/2018

This is an application filed by the RP for appointment of Authorised Representative on behalf of home buyers under section 21(6A) (b) of I & B Code. Point was raised by the Bench with respect to whether the voting link was made available to all the home buyers and thereafter the voting was continued? Affidavit to that effect has been filed stating that their voting link was made available to all the home buyers being 180 in number and as a sample the copy of scrolling bar showing last few entries against their e-mail i.d. is placed on record. It is further mentioned in the application that out of total 180 home buyers 40 have voted. Three names were suggested out of which Mr. Pushpender Surana has received 40 votes



constituting 100% approval in favour of appointment of Mr. Pushpender Surana as Authorised Representative of the home buyers. After considering the submission made by the counsel and records placed before us, Mr. Pushpender Surana is appointed as Authorised Representative for the home buyers in the present application.


CA-1178(PB)/2018 stands disposed of.



Sdl—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

27.11.2018
Ritu Sharma



Sdl—

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)